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4414. SHRI RAJNI RANJAN SAHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) what is the number of officers in the Department of Company Affairs who have been posted at Delhi during the last two years, region-wise;
- (b) what is the normal tenure for their posting;
- (c) what are the details of officers who are in the department for more than two years; and
- (d) whether any officer has been transferred before the completion of this tenure.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI K. VIJAYA BHASKARA REDDY): (a) The number of officers in different offices of the Department of Company Affairs in Delhi is indicated below: Headquarters ..... Company Law Board ..... 12 Registrar of Companies 16 Official Liquidator 03Monopolies and Restrictive Trade Practices Commission ...... 12 Director General of Investigation & Registration ...... 09 Total: ..... 101

- (b) For officers taken on deputation the normal tenure is 3 to 5 years depending upon the post. There is no tenure for holding cadre post.
- (d) No officer on deputation has been reverted prematurely during the last two years except on his own request.

## Bar Council approval to law colleges

- 4415. DR. YELAMANCHILI SIVA-JI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) the Statewise number of colleges of law which are functioning without the approval of Bar Council; and
- (b) what steps have been taken to redress the same?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) According to the Bar Council of India, out of 90 universities, information received from 39 universities reveals that three colleges (one each under Utkal University, Bhubaneswar, Sivaji University, Kolhapur and Sukhadia University, Udaipur) are functioning without its approval. The Bar Council is awaiting information from the remaining Universities.

(b) The Bar Council of India has decided to issue show cause notice to all those colleges which have been functioning without its approval.

## Remedial measures for reducing High Court cases arrears

4416. SHRI SURESH KALMADI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Mr, Justice V.S. Malimath, Chief Justice of Kerala High Court appointed to examine the problem of arrears in High Courts and suggest remedial measures, has submitted his recommendations;
- (b) if so, what are the details thereof; and
- (c) what action Government have taken/propose to take on the recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW,